GOVERNMENT EMPLOYEES PUNISHED IN THE STATE OF TAMIL NADU

1447. SHRI M. RUTHNASWAMY : Will the Minister of HOME AFFAIRS be pleased to state the number of Central Government employees, Ministry-wise, involved in punishment in the State of Tamil Nadu in connection with the Central Government employees strike on 19th September, 1968?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Information is being collected, and will be aid on the Table of the Sabha.

INTAKE OF CENTRAL OFFICERS BY TAMIL NADU GOVERNMENT

1448. SHRI M. RUTHNASWAMY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the intake of Central Government Officers by the Government of Tamil Nadu has been decreased during the year 1967-68; and

(b) if so, the reasons therefor?

THE MINISTER OF STATES IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) Central Government Officers are deputed to State Governments only if the services of such officers are required by them and the Central Government are in a position to spare their services. The information regarding the number of Central Government Officers on deputation with the Government of Tamil Nadu during the year 1967-68 and previously is not available.

A.R.C. TO UNDERTAKE A STUDY OF THE KASHMIR'S INTEGRATION WITH INDIA

1449. SHRI M. RUTHNASWAMY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that the Administrative Reforms Commission has decided to undertake a study of Kashmir's integration with India; and

(b) whether the Ministry has requested the Commission to undertake such a study?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Administrative Reforms Commission has intimated that no such decision has been taken by it.

(b) No, Madam.

LAW OFFICER OF C.S.I.R.

1450. SHRI M. P. BHARGAVA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply to Starred Question No. 63 given in the Rajya Sabha on the 23rd July, 1969 and state :

(a) what were the exceptional circumstances in granting extension of service for two years to the Law Officer;

(b) what was the authority to grant the extension; and

(c) what were the details of the air travels performed by the Law Officer in 1967-68, 1968-69 and till 31st July in 1969 with the amounts spent and what were the exigencies of work which necessitated these air travels?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V.K. R. V. RAO): (a) and (b) As the CSIR could not obtain the services of an officer from the Ministry of Law and as the duties and responsibilities attached to the post are of such nature which could not be discharged by a person from the open market without the requisite experience, the services of the present incumbent of the post were extended for a period of two years with the approval of the Vice-President, C.S.I.R.

(c) A statement is attached. These air travels have been sactnioned mainly of the following purpose :—

(1) Briefing the Senior Counsels Advocates in High Courts in writ petition cases;

(2) For assisting the Senior Counsels Advocates in prepering affidavits and

(3) For attending arbitration case